

**FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
PRATHVI COAL PVT. LIMITED**

OPERATING IN COAL TRADING AT DELHI

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | |
|---|---|
| 1. Name of the corporate debtor along with PAN/ CIN/ LLP No. | PRATHVI COAL PRIVATE LIMITED - CIN- U13100DL2006PTC145986) |
| 2. Address of the registered office | 102, 1ST FLOOR, AJNARA TOWER LSC SAVITA VIHAR DELHI DELHI East Delhi DL 110092 IN |
| 3. URL of website | - |
| 4. Details of place where majority of fixed assets are located | No Fixed Assets exist |
| 5. Installed capacity of main products/ services | N/A |
| 6. Quantity and value of main products/ services sold in last financial year | NIL |
| 7. Number of employees/ workmen | No claim Received so far. |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | prathvicoal@gmail.com (please mail) |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: | prathvicoal@gmail.com (please mail) |
| 10. Last date for receipt of expression of interest | 18.01.2023 |
| 11. Date of issue of provisional list of prospective resolution applicants | 28.01.2023 |
| 12. Last date for submission of objections to provisional list | 02.02.2023 |
| 13. Process email ID to submit EOI | prathvicoal@gmail.com |

(RANJAN CHAKRABORTI)

Resolution Professional- M/s Prathvi Coal Pvt Ltd
undergoing Corporate Insolvency Resolution Process
Regn. No. IBBI/IPA-002/IP-N00541/2017-2018/11618

Regd. Mail-Id :-ranjanns@gmail.com

Regd.Office :-1/22, Second Floor ,Asaf Ali Road , New Delhi-110002.

E-mail(Regd.) :- ranjanns@gmail.com

Process specific email :- prathvicoal@gmail.com

Date:-03.01.2023

(Address for correspondence):- 17D/522, Konark Enclave,
Vasundhara, Ghaziabad, U.P.-201012.

Place:-Delhi



FORM NO. URC 2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after 15 (Fifteen) days hereof but before the expiry of 30 (Thirty) days hereinafter to the Registrar at Central Registration Centre (CRC) that M/s Zillionaire (Formerly Known as M/s Zillionaire India), a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.

2. The principal objects of the Company are as follows:
To carry on the business of manufacturing, trading or to otherwise deal in all type of Jewellery, ornaments, precious metals and stones, antiques and handicraft items, garments and all type of allied business. (In brief).

3. A copy of the draft memorandum of association and articles of association of the proposed company may be inspected at the office: 458/459, Fatehpuria Bhawan, Ramganj Bazar, Jaipur - 302003 (Rajasthan).

4. Notice is hereby given that any person objecting to this application may communicate his objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector-5, IMT Mansarovar, Gurugram - 122050 (Haryana), within 21 (Twenty one) days from the date of publication of this notice, with a copy to the proposed Company at 458/459, Fatehpuria Bhawan, Ramganj Bazar, Jaipur - 302003 (Rajasthan).

For and On behalf of
M/s Zillionaire
Sd/- Ashutosh Goyal (Partner)
Sd/- Raghav Goyal (Partner)
Sd/- Aditya Fatehpuriya (Partner)
Sd/- Radhika Fatehpuriya (Partner)

Dated this 2nd day of January, 2023.

Bharat Rasany Limited
Regd. Office: 1501, Vikram Tower, Rajendra Place, New Delhi-110008
CIN: L24119DL1989PLC036264
Email: investors.br@bharatgroup.co.in Website: www.bharatgroup.co.in

NOTICE OF LOSS OF SHARE CERTIFICATE
Notice is hereby given that the following share certificate has been reported to be lost/misplaced/stolen and the registered shareholders/claimants therefore have requested the Company for issuance of duplicate share certificate in lieu of lost share certificate:

| Folio No. | Name of the Shareholder | Certificate No. | No. of Shares | Distinctive No. (From - To) |
|-----------|--|-----------------|---------------|-----------------------------|
| 0016404 | Diptis Biswas Jointly with Ranjeeta Biswas | 19727 | 100 | 3299041-3299140 |

Any person(s) who has/have and claim(s) in respect of the aforesaid share certificate should lodge the claim in writing with us at the above mentioned address within 15 days from the publication of this notice. The Company will not thereafter be liable to entertain any claim in respect of the said share certificate and shall proceed to issue the duplicate share certificate pursuant to Rule 6 of the Companies (Share Capital & Debentures) Rules, 2014.

For BHARAT RASANY LIMITED
Sd/- (Nikita Chadha)
Company Secretary
Memb. No. FCS10121

New Delhi,
January 2, 2023.

SALE NOTICE
AD VICTORIAN VENTURES PRIVATE LIMITED (IN LIQUIDATION)
Regd Office: Association, 39, Nehru Place Delhi South Delhi DL 110019
Liquidator's Address: 1/6, Block X, Lane No. 4, Brahampuri/Delhi-110053
Contact: 931324356; E-mail: cip.advictorian@gmail.com

E-AUCTION UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
Notice is hereby given to the public in general for invitation of expression of interest in connection with Sale of the Corporate Debtor namely M/s Ad Victorian Ventures Pvt. Limited (in Liquidation) ("Corporate Debtor") as a Going Concern, offered by the Liquidator appointed by the Hon'ble NCLT, New Delhi Bench vide order dated 4th January, 2022 by e-auction process as per details mentioned in the table below.

The Corporate Debtors being proposed to be sold as going concern as per Regulation 32 (e) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, on "AS IS WHEREIS" AS IS WHAT IS" "WHATSOEVER THERE IS" and "WITHOUT RECOURSE BASIS" and as such, the said proposition for disposition is with out any kind of warranties and indemnities. The bidding shall take place through online e-auction service provider, Linkstar Infosys Pvt. Ltd. via website <https://www.eauctions.co.in>

| Sr. No. | Name of the Corporate Debtor | AD Victorian Ventures Pvt. Limited-In Liquidation |
|---------|--|---|
| 1. | Name of the Corporate Debtor | 29 th May 2012 |
| 2. | Date of incorporation of the Corporate Debtor | Registrar of Companies-Delhi & Haryana of Corporate Debtor |
| 3. | Authority under which Corporate Debtor is incorporated / registered | U74900DL2012PTC236633 |
| 4. | Corporate Identity Number | Regd Office : Association, 39, Nehru Place Delhi South Delhi DL 110019 |
| 5. | Address of the Registered office and Factory & Works (if any) of the Corporate Debtor | Date of Order : 4 th January, 2022 |
| 6. | Liquidation Commencement date of Corporate Debtor | Last date Submission of requisite forms, affidavits, declarations, etc. by the prospective bidder/Last date for receiving EMD and notifying ineligible Bidders if any. |
| 7. | Declaration of qualified Bidders | 18/01/2023 |
| 8. | Submission of Confidential Undertaking by the prospective bidder | 19/01/2023 to 25/01/2023 |
| 9. | Sharing of relevant information of the corporate debtor with the prospective bidders and Site visit/Inspection by the prospective bidders post receiving confidential undertaking. | 19/01/2023 to 25/01/2023 |
| 10. | Last date for receiving EMD | 25/01/2023 |
| 11. | Date and Time of Auction | 28/01/2023 between 3:00 P.M. to 5:00 P.M. with unlimited extension of "5 minutes" i.e., the end time of the e-auction will be extended by 5 minutes each time if bid is made within the last 5 minutes before closure of auction. |
| 12. | Reserve Price (INR) | INR 1,60,00,000/- |
| 13. | EMD | INR 10,00,000/- |
| 14. | Bid Incremental Value (INR) | INR 2,00,000/- |
| 15. | Eligibility criteria & Other details | As per terms and conditions document uploaded on the website of https://www.eauctions.co.in (On going to the link https://www.eauctions.co.in , interested bidders will have to search for the mentioned company by using either one of the two options, (i) Company's name (AD Victorian Ventures Pvt Ltd), or by, (ii) State and property type. |

Interested bidders are advised to submit their expression of interest and participate after reading and agreeing to the relevant terms and conditions document which includes the process uploaded on the website. For further clarifications, please contact the undersigned.

Sd/-
Rakesh Kumar Singla
Liquidator

Date : 03.01.2023
Place : New Delhi
IBBI Reg. No. -IBBI/IPA-002/IP-N00581/2017-18/11744

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PRATHVI COAL PVT. LIMITED
OPERATING IN COAL TRADING AT DELHI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

| | |
|---|---|
| 1. Name of the corporate debtor along with PAN/ CIN/ LLP No. | PRATHVI COAL PRIVATE LIMITED - CIN: U13100DL2006PTC145986 |
| 2. Address of the registered office | 102, 1ST FLOOR, AJNARA TOWER LSC SAVITA VIHAR DELHI DELHI East Delhi DL 110092 IN |
| 3. URL of website | - |
| 4. Details of place where majority of fixed assets are located | No Fixed Assets exist |
| 5. Installed capacity of main products/ services | N/A |
| 6. Quantity and value of main products/ services sold in last financial year | NIL |
| 7. Number of employees/ workmen | No claim Received so far. prathvicoal@gmail.com (please mail) |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events at the process are available at: | prathvicoal@gmail.com (please mail) |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: | prathvicoal@gmail.com (please mail) |
| 10. Last date for receipt of expression of interest | 18.01.2023 |
| 11. Date of issue of provisional list of prospective resolution applicants | 28.01.2023 |
| 12. Last date for submission of objections to provisional list | 02.02.2023 |
| 13. Process email ID to submit EOI | prathvicoal@gmail.com |

(RANJAN CHAKRABORTI)
Resolution Professional- M/s Prathvi Coal Pvt Ltd
undergoing Corporate Insolvency Resolution Process
Regn. No. IBBI/IPA-002/IP-N00541/2017-2018/11618
Regd. Mail Id - ranjanrns@gmail.com
Regd. Office :-1/22, Second Floor, Asaf Ali Road, New Delhi-110002.
E-mail(Regd.) :- ranjanrns@gmail.com
Process specific email :- prathvicoal@gmail.com
(Address for correspondence):- 17D/522, Konark Enclave, Vasundhara, Ghaziabad, U.P.-201012.

Date:-03.01.2023
Place:-Delhi

CAPRI GLOBAL CAPITAL LIMITED
Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- Capri Global Capital Limited :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9(1)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

| Sr. No. | 1. BORROWER(S) NAME | 2. OUTSTANDING AMOUNT | DESCRIPTION OF THE MORTGAGED PROPERTY | 1. DATE & TIME OF E-AUCTION | 2. LAST DATE OF SUBMISSION OF EMD | 3. DATE & TIME OF THE PROPERTY INSPECTION | 1. RESERVE PRICE | 2. EMD OF THE PROPERTY | 3. INCREMENTAL VALUE | |
|---------|---|---|---|---|---|--|---|---|---|--|
| 1. | 1. Mr. Rahul Sharma ("Borrower") 2. Mr. Prashant Sharma 3. M/S Jai Durgay Builders (Co-borrower) LOAN ACCOUNT NO. LNMEGR000021682 AND LNMEMI000061757 Rupees 61,25,595/- (Rupees Sixty One Lacs Twenty Five Thousand Five Hundred Ninety Five Only) as on 31.12.2022 along with applicable future interest. | House Built up on Land admeasuring 380 Sq Mtrs, Khet/Khasra No. 262 & 262-B of Khata No. 00252 and Khet/khasra No. 263-A, Khata No. 00253 situated at Village Sheldhara, Pargana Dadr, Tehsil & District Gautam Budh Nagar, Uttar | 1. E-AUCTION DATE: 07.02.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 06.02.2023 3. DATE OF INSPECTION: 04.02.2023 | RESERVE PRICE: Rs. 1,40,00,000/- (Rupees One Crore Forty Lacs Only). EARNEST MONEY DEPOSIT: Rs. 14,00,000/- (Rupees Fourteen Lacs Only). INCREMENTAL VALUE: Rs. 50,000/- (Rupees Fifty Thousand Only) | 1. E-AUCTION DATE: 07.02.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 06.02.2023 3. DATE OF INSPECTION: 04.02.2023 | RESERVE PRICE: Rs. 1,50,00,000/- (Rupees One Crore Fifty Lacs Only). EARNEST MONEY DEPOSIT: Rs. 15,00,000/- (Rupees Fifteen Lacs Only). INCREMENTAL VALUE: Rs. 50,000/- (Rupees Fifty Thousand Only) | 1. E-AUCTION DATE: 07.02.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 06.02.2023 3. DATE OF INSPECTION: 04.02.2023 | RESERVE PRICE: Rs. 15,00,000/- (Rupees Fifteen Lacs Only). EARNEST MONEY DEPOSIT: Rs. 1,49,85,000/- (Rupees One Lacs Forty Nine Lacs Ninety Five Thousand Only). INCREMENTAL VALUE: Rs. 50,000/- (Rupees Fifty Thousand Only) | 1. E-AUCTION DATE: 07.02.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 06.02.2023 3. DATE OF INSPECTION: 04.02.2023 | RESERVE PRICE: Rs. 14,94,450/- (Rupees Fourteen Lacs Ninety Four Thousand Four Hundred Fifty Only). EARNEST MONEY DEPOSIT: Rs. 1,49,500/- (Rupees One Lac Forty Nine Thousand Five Hundred Only). INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only) |
| 2. | 1. Mr. Abhinav Bhadana ("Borrower") 2. Mr. Ankit Bhadana 3. Mrs. Kuntli Singh 4. Mr. Mal Chand Bhadana 5. Mrs. Worshop (Co-borrower) LOAN ACCOUNT NO. LNMEGR000034477 AND LNMEGR000051972 RUPEES 40,91,798/- (Rupees Forty Lacs Ninety One Thousand Seven Hundred Ninety Eight Only) as on 31.12.2022 along with applicable future interest. | House No. 682, area admeasuring 480 Sq Yds., (also known as Mal chand Villa, Kharsa No. 647, Sector 37), part of Kharsa No. 731, Khata No. 754, Kharsa No. 645(0-15), 648(2-10), 662(0-17), 663(1-3), 664(0-11), 665(0-6), 666(0-2), 667(0-3), 668(0-2), 653(3-10), Khewat No. 742, Khata No. 765, Kharsa No. 644(1-7), 647(2-10), 651(1-9), Mouja Anangpur, Tehsil Badkhal, District Faridabad, Haryana. Boundaries as under:- East :- House of Sunil, West :- Mal Chand Market, North :- Road, South:- House of Mr. Billu | 1. E-AUCTION DATE: 07.02.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 06.02.2023 3. DATE OF INSPECTION: 04.02.2023 | RESERVE PRICE: Rs. 1,50,00,000/- (Rupees One Crore Fifty Lacs Only). EARNEST MONEY DEPOSIT: Rs. 15,00,000/- (Rupees Fifteen Lacs Only). INCREMENTAL VALUE: Rs. 50,000/- (Rupees Fifty Thousand Only) | 1. E-AUCTION DATE: 07.02.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 06.02.2023 3. DATE OF INSPECTION: 04.02.2023 | RESERVE PRICE: Rs. 1,50,00,000/- (Rupees One Crore Fifty Lacs Only). EARNEST MONEY DEPOSIT: Rs. 15,00,000/- (Rupees Fifteen Lacs Only). INCREMENTAL VALUE: Rs. 50,000/- (Rupees Fifty Thousand Only) | 1. E-AUCTION DATE: 07.02.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 06.02.2023 3. DATE OF INSPECTION: 04.02.2023 | RESERVE PRICE: Rs. 14,98,500/- (Rupees Fourteen Lacs Ninety Eight Thousand Five Hundred Only). INCREMENTAL VALUE: Rs. 50,000/- (Rupees Fifty Thousand Only) | 1. E-AUCTION DATE: 07.02.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 06.02.2023 3. DATE OF INSPECTION: 04.02.2023 | RESERVE PRICE: Rs. 1,49,85,000/- (Rupees One Lacs Forty Nine Lacs Ninety Five Thousand Only). EARNEST MONEY DEPOSIT: Rs. 1,49,500/- (Rupees One Lac Forty Nine Thousand Five Hundred Only). INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only) |

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www. Capriglobal.in/auction/ TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
- Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids.
- Auction/bidding shall only be through "online electronic mode" through the website <https://sarfaesi.auctiontiger.net> or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash, own, power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/S E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837), Mr. Ram Kumar Mob. 8000223297. Email: ramprasad@auctiontiger.net.
- For participating in the e-auction sale the intending bidders should register their name at <https://sarfaesi.auctiontiger.net> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Capri Global Capital Limited" on or before 06-Feb-2023.
- The intending bidders should submit the duly filled in Bid Form (format available on <https://sarfaesi.auctiontiger.net>) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited Regional Office Plot no. 9B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi 110 060 latest by 03.00 PM on 06-Feb-2023. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account No. _____" (as mentioned above) for property of "Borrower Name".
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorized Officer, Capri Global Capital Limited, Regional Office /Plot no. 9B, 2nd Floor, Pusa Road, Rajinder Place, New Delhi 110 060 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.
- In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorized officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited.
- Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorised Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- Movable item (if any) lying in the property is not offer with sale.
- For further details and queries, contact Authorised Officer, Capri Global Capital Limited: Mr. Sushil Gupta Mo. No. 7400445137 and for further inquiry Ms. Kalpana Chetanwala-773803946.
- This publication is also 30 (Thirty) days notice to the Borrower /Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9(1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place: DELHI, NCR Date : 03-JAN-2023 Sd/- (Authorised Officer) Capri Global Capital Ltd.

CAPRI GLOBAL HOUSING FINANCE LIMITED
Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- CAPRI GLOBAL HOUSING FINANCE LTD. :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Housing Finance Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Housing Finance Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

| Sr. No. | 1. BORROWER(S) NAME | 2. OUTSTANDING AMOUNT | DESCRIPTION OF THE MORTGAGED PROPERTY | 1. DATE & TIME OF E-AUCTION | 2. LAST DATE OF SUBMISSION OF EMD | 3. DATE & TIME OF THE PROPERTY INSPECTION | 1. RESERVE PRICE | 2. EMD OF THE PROPERTY | 3. INCREMENTAL VALUE | |
|---------|--|--|---|---|---|--|---|--|---|--|
| 1. | 1. Mr. Lokender Singh ("Borrower") 2. Mrs. Uma Devi 3. Mr. Ankit Choudhary (Co-borrower) LOAN ACCOUNT NO. LNHLPRD000037677 Rupees 14,56,703/- (Rupees Fourteen Lacs Fifty Six Thousand Seven Hundred and Three Only) as on 28.10.2022 along with applicable future interest. | Flat No. G-4, Ground floor, Rear Side, Built up on plot No. A-90, DLF Dilshad Extension-2, Bhopura, Ghaziabad, Uttar Pradesh | 1. E-AUCTION DATE: 20.01.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 19.01.2023 3. DATE OF INSPECTION: 18.01.2023 | RESERVE PRICE: Rs. 9,72,000/- (Rupees Nine Lacs Seventy Two Thousand Only). EARNEST MONEY DEPOSIT: Rs. 97,200/- (Rupees Ninety Seven Thousand Two Hundred Only). INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only) | 1. E-AUCTION DATE: 20.01.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 19.01.2023 3. DATE OF INSPECTION: 18.01.2023 | RESERVE PRICE: Rs. 14,94,450/- (Rupees Fourteen Lacs Ninety Four Thousand Four Hundred Fifty Only). EARNEST MONEY DEPOSIT: Rs. 1,49,500/- (Rupees One Lac Forty Nine Thousand Five Hundred Only). INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only) | 1. E-AUCTION DATE: 20.01.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 19.01.2023 3. DATE OF INSPECTION: 18.01.2023 | RESERVE PRICE: Rs. 14,98,500/- (Rupees Fourteen Lacs Ninety Eight Thousand Five Hundred Only). INCREMENTAL VALUE: Rs. 50,000/- (Rupees Fifty Thousand Only) | 1. E-AUCTION DATE: 20.01.2023 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 19.01.2023 3. DATE OF INSPECTION: 18.01.2023 | RESERVE PRICE: Rs. 1,49,85,000/- (Rupees One Lacs Forty Nine Lacs Ninety Five Thousand Only). EARNEST MONEY DEPOSIT: Rs. 1,49,500/- (Rupees One Lac Forty Nine Thousand Five Hundred Only). INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only) |

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Housing Finance Limited Secured Creditor's website i.e. www. Capriglobal.in/auction/ TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
- Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids.
- Auction/bidding shall only be through "online electronic mode" through the website <https://sarfaesi.auctiontiger.net> or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash, own, power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/S E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837), Mr. Ramprasad Sharma Mob. 800-002-3297/79-6120 0550. Email: ramprasad@auctiontiger.net.
- For participating in the e-auction sale the intending bidders should register their name at <https://sarfaesi.auctiontiger.net> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Capri Global Housing Finance Limited" on or before 19-Jan-2023.
- The intending bidders should submit the duly filled in Bid Form (format available on <https://sarfaesi.auctiontiger.net>) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Housing Finance Limited Regional Office Plot no. 9B, 2nd Floor, Pusa Road, New Delhi 110 060 latest by 03.00 PM on 19-Jan-2023. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account No. _____" (as mentioned above) for property of "Borrower Name".
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorized Officer, Capri Global Housing Finance Limited, Regional Office /Plot no. 9B, 2nd Floor, Pusa Road, New Delhi 110 060 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Housing Finance Limited.
- In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorized officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited.
- Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorised Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- Movable item (if any) lying in the property is not offer with sale.
- For further details and queries, contact Authorised Officer, Capri Global Capital Limited: Ms. Swati Singh Mo. No. 7400445137/8960750463 and for further inquiry Ms. Kalpana Chetanwala-773803946.
- This publication is also 15 (Fifteen) days notice to the Borrower /Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9(1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place: DELHI / NCR Date : 03-JAN-2023 Sd/- (Authorised Officer) Capri Global Housing Finance Limited

CAPRI GLOBAL CAPITAL LIMITED
Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- Capri Global Capital Limited :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9(1)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

||
||
||

